सत्यमेव जयते
Government of India / भारत सरकार
Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय
Department of Commerce / वाणिज्य विभाग
Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली
VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली
Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MINUTES OF MEETING

Meeting No -NC/3/MEET/Jan/202526/12 **Meeting Date** -15/01/2026

Minutes of the Norms Committee–3 Meeting No.NC/3/MEET/Jan/202526/12 dated 15/01/2026 (actually held on 22/01/2026) under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of the Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. The following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Raman Kumar, Deputy DGFT	DGFT (HQ)
4	Smt. Skina Rani, FTDO	DGFT (HQ)

3. The Norms Committee has taken decisions only with respect to technical aspect/ wastage norms.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)
This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure, including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularisation of the case.

4. RAs shall ensure compliance with SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall also ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance with the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21, and Para 4.51 of HBP shall be made.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ANUGRAH INORG PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000596AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the request of firm for fixation of ad-hoc norms to enable them to obtain Advance Authorization from concerned RA and it was decided to fix ad-hoc norms as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Monochloro Acetic Acid	1 kg.	1	Acetic Acid Glacial /Acetic Acid	0.658 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	2 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MACSON PRODUCTS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001280AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Schaeffers Acid	1 kg.	1	Beta Naphthol	0.74 kg.

Note: Further, the NC has recommended the creation of a new Standard Input Output Norm (SION) for the above export product.

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001510AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Sl. No.	Export Product	Quantity
1	Medical Creams & Ointments(ESTRADIOL GEL 0.06% 50 gm Pump Wt: 2750 Kgs (Net Cont: ESTRADIOL 1.65 Kgs, ETHANOL 1147.58 Kgs, CARBOPOL 28.6 Kgs, TROLAMINE 27.50 Kgs, WHITE CAP, WHITE BOTTLE, WHITE PUMP 55000 Nos EACH))	1 Number
2	Medical Creams & Ointments(ESTRADIOL GEL 0.1% , 1.25 gm Sachet Wt: 750 Kgs (Net Cont: ESTRADIOL 0.75 Kgs, ETHANOL 412.50 Kgs, CARBOPOL 9.75 Kgs, TROLAMINE 2.10 Kgs, PROPYLENE 90 Kgs))	1 Number
3	Medical Creams & Ointments(ESTRADIOL GEL 0.1% , 0.25 gm Sachet Wt: 150 Kgs (Net Cont: ESTRADIOL 0.15 Kgs, ETHANOL 82.50 Kgs, CARBOPOL 1.95 Kgs, TROLAMINE 0.42 Kgs, PROPYLENE 18 Kgs))	1 Number

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

4	Medical Creams & Ointments(ESTRADIOL GEL 0.1% , 1 gm Sachet Wt: 600 Kgs (Net Cont: ESTRADIOL 0.6 Kgs, ETHANOL 330.00 Kgs, CARBOPOL 7.8 Kgs, TROLAMINE 1.68 Kgs, PROPYLENE 72 Kgs))	1 Number
5	Medical Creams & Ointments(ESTRADIOL GEL 0.1% , 0.75 gm Sachet Wt: 450 Kgs (Net Cont: ESTRADIOL 0.45 Kgs, ETHANOL 247.50 Kgs, CARBOPOL 5.85 Kgs, TROLAMINE 1.26 Kgs, PROPYLENE 54 Kgs))	1 Number
6	Medical Creams & Ointments(ESTRADIOL GEL 0.1% , 0.50 Gm Sachet Wt: 300 Kgs (Net Cont: ESTRADIOL 0.30 Kgs, ETHANOL 165 Kgs, CARBOPOL 3.90 Kgs, TROLAMINE 0.84 Kgs, PROPYLENE 36 Kgs))	1 Number

Sl. No.	Import Product	Quantity allowed.
1	Relevant Bulk Drugs	Net content in the export product plus 2% wastage.
2	Relevant Excipients	Net content in the export product plus 2% wastage.
3	Relevant Packaging Material	Relevant as per Packing Policy & General Notes.

Note:

i. The firm will declare net weight of import items (Relevant Bulk Drugs and Excipients) in export to the RA concerned for redemption.

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	TROIKAA PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001967AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Mar/202425/18 dated 17/03/2025 against DGFT (HQ) File No.HQRNORMAPPLY00002512AM25, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	**Qty.**	**Sl. No.**	**Import Items**	**Qty. allowed.**
Drug Formulations Injections (ampoules /vials above 10 ml.) (Propofol Injection) (20 ml. Injection)	1 Number	1	Propofol	210.00 mg.
		2	E 80 (Egg Lecithin)	240.00 mg.
		3	Sodium Oleate B	6.00 mg.
		4	Purified Soyabean Oil 700	2000.00 mg.
		5	Rubber stopper	Relevant, as per Packing Policy and General Notes.

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SUPRIYA LIFESCIENCE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003179AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.7/82-ALC4/2019 dated 06/09/2019 against advance authorization No.05104092104 dated 07/01/2019, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Pentoxifylline	1 kg.	1	Theobromine	0.84 kg.
		2	6 Chloro 2 Hexanone	0.72 kg.
		3	Dimethyl Formamide	0.75 kg.
		4	Pottasium Carbonate	0.43 kg.
		5	Methanol	0.75 kg.
		6	Acticarbone	0.0117 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	AASTRID LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004376AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Oxacyclohexadecen-2-one (Habanopaz, Habanolide)	1 kg.	1	Allyl Alcohol	0.375 kg.
		2	Cyclododecanone	1.117 kg.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

		3	Di tertiary butyl peroxide	0.380 kg.
		4	Dimer Acid	0.095 kg.
		5	Butyl Acetate	0.256 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	TROIKAA PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004572AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Mar/202425/18 dated 17/03/2025 against DGFT (HQ) File No.HQRNORMAPPLY00002512AM25, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	**Qty.**	**Sl. No.**	**Import Items**	**Qty. allowed.**
Drug Formulations Injections (ampoules /vials above 10 ml.) (Propofol Injection) (20 ml. Injection)	1 Number	1	Propofol	210.00 mg.
		2	E 80 (Egg Lecithin)	240.00 mg.
		3	Sodium Oleate B	6.00 mg.
		4	Purified Soyabean Oil 700	2000.00 mg.
		5	Rubber stopper	Relevant, as per Packing Policy and General Notes.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	B G P HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004745AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Copy of Drug Manufacturing Licence (DML) for the export item.
2. Complete and Balance chemical reaction showing utilization of import item.
3. Certificate of Analysis (CoA) of export item.

Case No.	9 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004795AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms to facilitate the issuance of Advance Authorization by the concerned Regional Authority. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Monoglyceride (PS)	1 kg.	1	Hydrogenated Palm Stearin	0.87 kg.
		2	Refined Glycerine	0.180 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	10 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	BIOLOGICAL E. LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005879AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
As per advice ot technical authority (DBT) firm was asked to attend personal hearing through VC to explain their case. However the personal hearing could not be conducted due to technical issues beyond control. In view of this the Committee decided to provide another opportunity and to conduct the personal hearing through video conference in the ensuing meeting	

Case No.	11 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001409AM25
RA File Number	039404000525 AM17
Licence No and Date	0310807975/22/09/2016
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	12 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001412AM25
RA File Number	039404000762 AM18
Licence No and Date	0310818348/09/01/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	13 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00001454AM25
RA File Number	039404000390 AM19
Licence No and Date	0310822723/31/07/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	14 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00002022AM25
RA File Number	052304000507 AM19
Licence No and Date	0510409676/15/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Iohexol 300 mg I/ml Solution for Injection 647 mg/300 mg I/50 ml Vial	38321 Vials	1	Iohexol	1301.66 kg.
Iohexol 350 mg I/ml Solution for Injection 755 mg /350 mg I/50 ml Vial	32839 Vials	2	Iohexol	1301.66 kg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	15 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001411AM25
RA File Number	039404000052 AM20
Licence No and Date	0310828561/24/04/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	16 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001456AM25
RA File Number	039404000462 AM20
Licence No and Date	0310831524/13/09/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP

Signature Not Verified

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	17 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001452AM25
RA File Number	039404000218 AM21
Licence No and Date	0310837120/09/07/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP

-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	18 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00005112AM25
RA File Number	52AA04010429 AM22
Licence No and Date	5211001058/27/07/2021
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.

Case No.	19 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00004885AM25
RA File Number	03AX04001057 AM23
Licence No and Date	0311015409/10/06/2022

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Diflucortolone Valerate BP	1 kg.	1	Flumethasone	0.925 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001455AM25
RA File Number	03AX04002522 AM23
Licence No and	0311017151/12/08/2022

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	21 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	ASSOCIATED DYESTUFF PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00001845AM25
RA File Number	08AX04001207 AM23
Licence No and Date	0811006504/22/11/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	22 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005825AM23
RA File Number	05AX04003069 AM23
Licence No and Date	0511016941/19/01/2023

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	23 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006312AM23
RA File Number	03AX04005369 AM23
Licence No and Date	0311021429/14/02/2023

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	24 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00006354AM25
RA File Number	03AX04006341 AM23
Licence No and Date	0311022753/12/04/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
3 Trifluoro Methyl Acetophenone	1 kg.	1	Acetaldoxime	2.01 kg.
		2	Meta Amino Benzotrifluoride	1.96 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	25 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	AGRO SOLVENT PRODUCTS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001107AM24
RA File Number	56AX04000449 AM23
Licence No and Date	5611001909/25/05/2023
Norms Committee Decision:	
As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	26 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004957AM24
RA File Number	03AX04002106 AM24
Licence No and Date	0311026174/09/08/2023
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	27 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005822AM24
RA File Number	03AX04002768 AM24
Licence No and Date	0311027333/22/09/2023

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	28 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM REVIW00004787AM25
RA File Number	07AX04001679 AM24
Licence No and Date	0711010304/23/01/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Lisinopril 2.5 mg Tablets (Each tablet containing Lisinopril Dihydrate – eq. to Lisinopril 2.5 mg)	1 Number	1	Lisinopril Dihydrate BP/EP/IP/USP	2.777 mg.
Lisinopril 5 mg Tablets (Each tablet containing Lisinopril Dihydrate – eq. to Lisinopril 5 mg)	1 Number	2	Lisinopril Dihydrate BP/EP/IP/USP	5.553 mg.
Lisinopril 10 mg Tablets (Each tablet containing Lisinopril Dihydrate – eq. to Lisinopril 10 mg)	1 Number	3	Lisinopril Dihydrate BP/EP/IP/USP	11.106 mg.
Lisinopril 20 mg Tablets (Each tablet containing Lisinopril Dihydrate – eq. to Lisinopril 20 mg)	1 Number	4	Lisinopril Dihydrate BP/EP/IP/USP	22.212 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	29 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00008210AM24
RA File Number	05AX04003445 AM24
Licence No and Date	0511023507/30/01/2024

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	30 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00009103AM24
RA File Number	03AX04005671 AM24
Licence No and Date	0311032149/14/03/2024

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	31 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	AGGARWWAL EXPORTS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001484AM25
RA File Number	05AX04000858 AM25
Licence No and Date	0511026193/21/06/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
L-carnitine L-tartrate	1 kg.	1	(3R)-3-Hydroxy-4-(Trimethylammonio) Butanoic Acid Inner Salt)	0.696 kg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	32 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001762AM25
RA File Number	03AX04001633 AM25
Licence No and Date	0311035236/05/07/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Primidone Tab 250 mg (Net content of Primidone API. is 1925.25 kg and of Lactose monohydrate NF is 616.35 kg)	1 Number	1	Primidone USP	250.0 mg.
		2	Lactose monohydrate NF	80.035 mg.
Primidone Tab 50 mg (Net content of Primidone API. is 3220.10 kg and of Lactose monohydrate NF is 1088.84 kg)	1 Number	3	Primidone USP	50.00 mg.
		4	Lactose monohydrate NF	16.907 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	33 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	COHANCE LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00001770AM25
RA File Number	09AX04000214 AM25
Licence No and Date	0911007551/05/07/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Posaconazole Delayed Release Tablets 100 mg	1 Number	1	Posaconazole Premix (Posaconazole 28.57 % & Hypromellose Acetate Succinate 71.43 % Posaconazole Premix 100 mg Each 350 mg Premix Contains 100 mg of Posaconazole)	351.75 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	34 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	CHROMO LABORATORIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00002535AM25
RA File Number	09AX04000325 AM25
Licence No and Date	0911007740/14/08/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	35 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	LINCOLN PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00002591AM25
RA File Number	08AX04000799 AM25
Licence No and Date	0811012437/20/08/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Leucovorin Calcium Tablets USP 5 mg ((Total 449992.00 TAB x 6.70 mg = 3.01 kg. Net Contain.) (As Calcium Folinate Hydrate EP) will be as per below formula = (5.4 X 100 X 100) / (97 X (100 -17)) = 54000 / 8051 = 6.70 mg))	449992 Numbers	1	Calcium Folinate Hydrate EP	2.577 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00002625AM25
RA File Number	05AX04001393 AM25
Licence No and Date	0511027293/21/08/2024

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

A. Norms for 1 Number Tablet/Capsule:

Export Product	**Qty. allowed.**
Entecavir Monohydrate	0.543 mg./0.5 mg Tablet/Cabsule
Entecavir Monohydrate	1.086 mg./1 mg. Tablet/Capsule

B. Norms for 1 kg. Entecavir Monohydrate:

Import Item	**Qty. allowed**
Acetone	Not showing in Process/Flow Chart/Reactions.
Activated Carbon	0.193 kg.
Boron Trichloride 1M Sol In Meth.Chlorid	31.55 kg.
Caustic Soda Flakes	0.964 kg.
(2-Amino-1,9-dihydro-9-[(1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-methylenecyclopentyl]-6H-purin-6-one)	1.928 kg.
Hydrochloric Acid LR	0.964 kg.
Hyflosupercel	0.578 kg.
Methanol	14.50 kg.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Methylene Chloride	15.75 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00002694AM25
RA File Number	03AX04002297 AM25
Licence No and Date	0311036650/26/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	38 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	KRUNAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003168AM25
RA File Number	08AX04000983 AM25
Licence No and Date	0811012687/19/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Case No.	39 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	NIXI LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003472AM25
RA File Number	03AX04003192 AM25
Licence No and Date	0311037637/04/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the reply of deficiency letter. Hence, the Committee decided to grant one final opportunity to the firm to submit the requisite documents for further consideration of the case.

Case No.	40 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003682AM25
RA File Number	31AX04000348 AM24
Licence No and Date	3111003982/16/10/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
SV CAT 2000 (MONO BUTYL TIN OXIDE POWDER 98 %)	1 kg.	1	TIN INGOTS	0.497 kg.
		2	TETRA BUTYL TIN TBT	0.441 kg.

Signature Not Verified

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

RA concerned may take further necessary action as per above decision of NC.

Case No.	41 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003691AM25
RA File Number	31AX04000043 AM22
Licence No and Date	3111003987/17/10/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Di Butyl Tin Dilaurate (DBTDL)	1 kg.	1	Tin Ingots	0.126 kg.
		2	Tetra Butyl Tin TBT	0.28 kg.
		3	Lauric Acid	0.65 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003737AM25

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

RA File Number	52AX04000217 AM25
Licence No and Date	5211010354/18/10/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Heterocyclic Compounds With Nitrogen Atom With An Unfused Pyrazole Ring With Hydrogenated In The Structure: 4-{1-[(2S)-(Heterocyclic Compounds With Nitrogen Atom With An Unfused Pyrazole Ring With Hydrogenated In The Structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2-Chlorobenzonitrile)	1 kg.	1	1-(2-Tetrahydropyranyl)-1H Pyrazole-5-Boronic Acid Pinacol Ester (1-(Tetrahydro 2H Pyran 2yl) -5-(4,4,5,5 Tetramethyl 1,3,2 Dioxaborolane-2-yl)-1H-Pyrazole))	1.50 kg.
		2	4-Bromo-2-Chloro Benzonitrile	1.165 kg.
		3	L-Alininol)) (2-Amino-1-Propanol (S- (+) - 2-Amino-1-Propanol) ((S)-2-aminopropan-1-ol (L-Alininol)	0.46 kg.
		4	Di Tert Butyl Dicarbonate	1.34 kg.
		5	Di-isopropyl azodicarboxylate	1.034 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	BHAGWATI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00003824AM25
RA File Number	08AX04001178 AM25
Licence No and Date	0811012998/23/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the reply of deficiency letter. Hence, the Committee decided to grant one final opportunity to the firm to submit the requisite documents for further consideration of the case.

Case No.	44 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00003973AM25
RA File Number	03AX04003873 AM25
Licence No and Date	0311038428/04/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cevimeline HCI Cap 30 mg (Net content of Cevimeline API. is 105.00 kg and of Lactose Monohydrate NF is 441 kg))	1 Number	1	Cevimeline USP	30.0 mg
		2	Lactose Monohydrate NF	126.0 mg.
Dicyclomine HCI Tab USP 20mg (Net content of Baclofen API. is 3786.80 kg and of Lactose Monohydrate NF is 24689.94 kg))	1 Number	3	Dicyclomine USP	20.0 mg.
		4	Lactose Monohydrate NF	130.4 mg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	45 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004063AM25
RA File Number	03AX04002657 AM25
Licence No and Date	0311038605/11/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Sodium Acetate (Trihydrate)	1 kg.	1	Acetic Acid	0.464 kg.
		2	Caustic Soda	0.309 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	46 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	ARESKO LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004065AM25
RA File Number	05AX04002537 AM25
Licence No and Date	0511028833/11/11/2024
Norms Committee Decision:	

Signature Not Verified

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

The Committee considered the case as per agenda and it was observed that the firm still has not furnished the reply of deficiency letter. Hence, the Committee decided to grant one final opportunity to the firm to submit the requisite documents for further consideration of the case.

Case No.	47 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004086AM25
RA File Number	03AX04003672 AM25
Licence No and Date	0311038648/12/11/2024

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	48 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	STERMONE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004192AM25
RA File Number	34AX04000685 AM25
Licence No and Date	3411005667/18/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

Signature Not Verified

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Diflucortolone Valerate BP/JP	1 kg.	1	Flumethasone	0.925 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	49 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004214AM25
RA File Number	05AX04002700 AM25
Licence No and Date	0511029003/19/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the reply furnished by the firm to the deficiency letter is not convincing, as the export item is a 5 ml vial, whereas the corresponding import item is 1 litre Polyelite EL powder. In view of the mismatch and the issues involved, the Committee decided to call the firm for a personal hearing before the Norms Committee to explain its case, along with submission of a sample of import item No. 2.

Case No.	50 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004262AM25
RA File Number	30AX04000446 AM25
Licence No and Date	3011006063/21/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Docetaxel Injection Concentrate (20 mg / 0.5 ml) (Each 0.5 ml Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S. Containing 990.040 gm of Docetaxel Trihydrate)	1 Number	1	Docetaxel Trihydrate	23.468 mg.
Docetaxel Injection Concentrate (80 mg /2.0 ml) (Each 0.5 Ml Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S Containing 2650.039 gm of Docetaxel Trihydrate)	1 Number	2	Docetaxel Trihydrate	93.873 mg.
Docetaxel Injection Concentrate (120 mg /3.0 Ml) (Each 0.5 Ml Contains: Docetaxel Trihydrate Eqv. To Anhydrous Docetaxel...20 mg, Polysorbate-80 USP...Q.S Containing 3360 gm of Docetaxel Trihydrate)	1 Number	3	Docetaxel Trihydrate	140.81 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	51 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	BVC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004278AM25
RA File Number	34AX04000703 AM25
Licence No and Date	3411005691/21/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	52 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	BVC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004279AM25
RA File Number	34AX04000704 AM25
Licence No and Date	3411005693/21/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents

Case No.	53 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MAC-CHEM PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004291AM25
RA File Number	03AX04004099 AM25
Licence No and	0311038941/22/11/2024

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Acyclovir For Injection (Lyophilised Sterile Bulk)	1 kg.	1	Acyclovir EP 11.5 (Non-Sterile)	0.911 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	54 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004342AM25
RA File Number	09AX04000768 AM25
Licence No and Date	0911008474/25/11/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
7-Chloro-1-[2-Methyl-4-[(2-Methylbenzoyl) Amino]Benzoyl]-5-Oxo-2,3,4,5-Tetrahydro-1H-1-Benzazepine (TOV40)	1 kg.	1	7-Chloro-1,2,3,4-tetrahydrobenzo[b]azepin-5-one	0.759 kg.
		2	2-Methyl-4-Nitro Benzoic Acid	0.703 kg.
		3	Ortho Toluic Acid / 2- Methyl benzoic acid	0.406 kg.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

RA concerned may take further necessary action as per above decision of NC.

Case No.	55 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	HARMONY ORGANICS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004392AM25
RA File Number	31AX04000298 AM25
Licence No and Date	3111004132/28/11/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product “HEXYL SALICYLATE ” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP.

It was observed that the firm obtained the authorisation by **misdeclaring that its application was covered under the provisions of Para 4.07**, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application.

The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters.

The RA concerned may take further necessary action in line with the above decision of the Committee.

Case No.	56 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004530AM25
RA File Number	34AX04000751 AM25
Licence No and Date	3411005757/04/12/2024

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

(i) Copy of Master Batch Formula for each export item.

Case No.	57 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	STYRAX LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004588AM25
RA File Number	09AX04000820 AM25
Licence No and Date	0911008546/06/12/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
1(4-Amino-5-Fluoro-1-[(2R,5S)-2-(Hydroxymenthyl)-1,2-Oxathiolan-5-YL] Pyrimidin-2 (1H)-One or Emo-1)	1 kg.	1	Glyoxalic Acid 50 PCT	0.68 kg.
		2	2,5-Dihydroxy-1, 4-Diathine	0.28 kg.
		3	5-Fluoro Cytosine	0.44 kg.
		4	Sodium Borohydride	0.28 kg.
		5	Hexa Methyl Disilazane	0.53 kg.
		6	Methylene Di Chloride (MDC)	3.00 kg.
		7	Iso Propyl Alcohol (IPA))	1.00 kg.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

RA concerned may take further necessary action as per above decision of NC.

Case No.	58 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004591AM25
RA File Number	03AX04004397 AM25
Licence No and Date	0311039396/06/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

(i) Complete chemistry with stoichiometric balance on molar basis with molecular weight of export and import item and percentage of yield of the reaction.

Case No.	59 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004592AM25
RA File Number	03AX04004414 AM25
Licence No and Date	0311039397/06/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/May/202526/3 dated 04/06/2025 against advance authorization No.0311032330 dated 19/03/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Ferrous Fumarate BP/USP/FCC	1 kg.	1	Fumaric Acid 99 %	0.725 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	60 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	S KANT CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004594AM25
RA File Number	03AX04004339 AM25
Licence No and Date	0311039398/06/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/202425/9 dated 10/10/2024 against Advance Authorization No.3411003006 dated 17/11/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Dexamethasone IP/BP/EP/USP	1 kg	1	16 Alpha-Methyl Epoxide (8DM)	0.811 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	61 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	INNOVARE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004600AM25
RA File Number	09AX04000824 AM25
Licence No and Date	0911008548/06/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Aug/202526/7 dated 22/08/2025 against Advance Authorization No.0911007569 dated 10/07/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
7-chloro-5-(2-chlorophenyl)-1,3-dihydro-2H-1,4-benzodiazepin-2-one 4-oxide or Delorazepam-4-oxide (LNO)	1 kg.	1	(2-amino-5-chlorophenyl) (2-chlorophenyl) methanone	1.15 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004615AM25
RA File Number	05AX04002962 AM25
Licence No and Date	0511029473/09/12/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Di Basic Ester (DBE)	1 kg.	1	Di Basic Acid	0.906 kg.
		2	Methanol	0.488 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	63 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004621AM25
RA File Number	03AX04004517 AM25
Licence No and Date	0311039431/09/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. End use of export product.
2. Percentage yield of reaction at every stage of reaction and over all yield.
3. Stoichiometric balance between import and export.

Case No.	64 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004634AM25
RA File Number	09AX04000770 AM25
Licence No and Date	0911008566/09/12/2024

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Aztreonam lyophilisate for the preparation of solution for inhalation 75 mg.	1 Number	1	Aztreonam	78.75 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	65 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	CADCHEM LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004662AM25
RA File Number	30AX04000476 AM25
Licence No and Date	3011006185/10/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Feb/202223/21 dated 22/02/2023 against Advance Authorization No.0511004617 dated 08/09/2021 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Citicoline Sodium	1 kg.	1	Cytidine-5-monophosphate (5-CMP)	1.25 kg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	66 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004678AM25
RA File Number	03AX04004547 AM25
Licence No and Date	0311039510/11/12/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product "Galaxmusk Pure" under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP.

It was observed that the firm obtained the authorisation by **misdeclaring that its application was covered under the provisions of Para 4.07**, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application.

The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters.

The RA concerned may take further necessary action in line with the above decision of the Committee.

Case No.	67 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004702AM25
RA File Number	03AX04004563 AM25
Licence No and Date	0311039546/12/12/2024

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Copy of Drug Manufacturing Licence (DML).
2. Copy of Master-Batch Formula for each export product.

Case No.	68 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004747AM25
RA File Number	03AX04004578 AM25
Licence No and Date	0311039577/13/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

i. Complete Chemistry, Chemical Reaction, Stichometric Balance on Molar Basis with Molecular Weight and percentage Yield for each step of Reaction.

Case No.	69 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004857AM25
RA File Number	09AX04000845 AM25
Licence No and Date	0911008629/17/12/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

or as applied for by the firm, **whichever is less**, as per the details indicated below.:-:

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Liraglutide solution for injection 6 mg/ml (18mg/3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 1s))	1 Number Injection	1	Liraglutide	19.8 mg.
Liraglutide solution for injection 6 mg/ml (18mg/3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 3s))	1 Number Injection	2	Liraglutide	19.8 mg.
Liraglutide solution for injection 6 mg/ml (18mg/3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 5s))	1 Number Injection	3	Liraglutide	19.8 mg.

RA concerned may take further necessary action as per above decision of NC

Case No.	70 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004895AM25
RA File Number	05AX04003211 AM25
Licence No and Date	0511029723/19/12/2024

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	71 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004896AM25
RA File Number	03AX04004760 AM25
Licence No and Date	0311039753/19/12/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Formoterol Fumarate and Fluticasone Propionate Powder for Inhalation (12 + 250 mcg) 30's (AIRTEC / COMBIWAVE)((Net Weight of Formoterol Fumarate is 108.00 Grams and Fluticasone Propionate is 2250.00 Grams))	300000 Numbers	1	Formoterol Fumarate	110.16 gm.
		2	Fluticasone Propionate	2295.0 gm.
Glycopyrronium 12.5 mcg and Formotrol Fumarate 12 mcg Powder for Inhalation 30's (AIRZ - F) (Net Weight of Formoterol Fumarate is 108.00 Grams))	300000 Numbers	3	Formoterol Fumarate	110.16 gm.
Glycopyrronium 12.5 mcg and Formotrol Fumarate 12 mcg Powder for Inhalation 15's (AIRZ - F) (Net Weight of Formoterol Fumarate is	350000 Numbers	4	Formoterol Fumarate	64.26 gm.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

63.00 Grams))				

RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00004922AM25
RA File Number	09AX04000851 AM25
Licence No and Date	0911008669/20/12/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Liraglutide solution for injection 6 mg /ml (18 mg / 3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 1s))	155871 Numbers	1	Liraglutide	19.8 mg/Injection
Liraglutide solution for injection 6 mg /ml (18 mg / 3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide injection which is equivalent to Liraglutide 18 mg) (Pack Size : 3s))	155871 Numbers	2	Liraglutide	19.8 mg/Injection
Liraglutide solution for injection 6 mg /ml (18 mg / 3ml) (Each pre-filled pen contains 3 mL solution of Liraglutide	72740 Numbers	3	Liraglutide	19.8 mg/Injection

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)
This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

injection which is equivalent to Liraglutide 18 mg) (Pack Size : 5s))				

RA concerned may take further necessary action as per above decision of NC.

Case No.	73 / NC/3/MEET/Jan/202526/12
Case Status	Case Rejected
Party Name	SAPTAGIR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005275AM25
RA File Number	09AX04000908 AM25
Licence No and Date	0911008741/31/12/2024

Norms Committee Decision:

The firm was initially granted an Advance Authorisation for the export product "CETAGIR" under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorisation under Para 4.07 and are mandatorily required to be processed under Para 4.06 of the HBP.

It was observed that the firm obtained the authorisation by **misdeclaring that its application was covered under the provisions of Para 4.07**, and has not furnished any technical justification/information for the export product. Accordingly, the Committee found no merit in fixing the norms and decided to reject the application.

The RA shall ensure that the said authorisation is regularised by recovery of applicable Customs duty along with interest. Further, the RA should also submit a report on how this authorisation was issued under Para 4.07 of HBP, to the Chairperson of the Norms Committee and to PC-4 Section, DGFT Headquarters.

The RA concerned may take further necessary action in line with the above decision of the Committee.

Case No.	74 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	ORBICULAR PHARMACEUTICAL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00005789AM25
RA File Number	09AX04000881 AM25
Licence No and Date	0911008880/22/01/2025

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	75 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	ORBICULAR PHARMACEUTICAL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005808AM25
RA File Number	09AX04000882 AM25
Licence No and Date	0911008886/22/01/2025

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	76 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	BIOMATRIX HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005847AM25
RA File Number	08AX04001762 AM25
Licence No and Date	0811013905/24/01/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Doxycycline Capsules BP 100 mg (Ace - Dox) (Net Content - 976 kgs)	9760900 Numbers	1	Doxycycline Hyclate EP 8.0 / BP 2014	115.25 mg/100 mg. Capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00005926AM25
RA File Number	31AX04000396 AM25
Licence No and Date	3111004377/29/01/2025
Norms Committee Decision:	
As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.	

Case No.	78 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006136AM25
RA File Number	03AX04005786 AM25
Licence No and Date	0311041215/11/02/2025
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

1. Copy of Master-Batch Formula showing net content of inputs in export.

Case No.	79 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006210AM25
RA File Number	05AX04003649 AM25
Licence No and Date	0511030885/13/02/2025

Norms Committee Decision:

As per the advice of the technical authority, the firm was asked to attend a personal hearing through video conference to explain its case. However, the personal hearing could not be conducted due to technical issues beyond control. In view of this, the Committee decided to provide another opportunity to the firm by conducting the personal hearing through video conference in the ensuing meeting.

Case No.	80 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006451AM25
RA File Number	03AX04006037 AM25
Licence No and Date	0311041670/27/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Copy of Master-Batch Formula showing net content of inputs in export.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	81 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ALKYL AMINES CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006484AM25
RA File Number	03AX04005963 AM25
Licence No and Date	0311041736/28/02/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Monoisopropylamine 70% Aqueous Solution	1 kg.	1	Isopropyl alcohol	0.725 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	82 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00006815AM25
RA File Number	34AX04001096 AM25
Licence No and Date	3411006231/21/03/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
2 Ethyl Hexyl Nitrate	1 kg.	1	2 Ethyl Hexanol	0.748 kg.
		2	Nitric Acid 98%	0.386 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	83 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000062AM26
RA File Number	03AX04006774 AM25
Licence No and Date	0311042786/02/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
3-Chloro 2-Methyl Anisol (3-CMA) or 2-Methoxy 6 Chloro Toluene or 2-Chloro-6-Methoxy Toluene	1 kg.	1	2,6-Dichloro toluene (2,6 DCT)	1.21 kg.
		2	Sodium methoxide	0.412 kg.
		3	Di methyl sulphoxide (DMSO)	0.55 kg.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

		4	Dimethyl sulphate	0.27 kg.
		5	Hydrochloric acid 30% (HCL 30%)	0.55 kg.
		6	Sodium hydroxide (Caustic Soda Lye 100%)	0.09 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	84 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000064AM26
RA File Number	03AX04006769 AM25
Licence No and Date	0311042787/02/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
2-Coumaranone (2-C)	1 kg.	1	Ortho chloro benzyl cynide (OCCN)	1.612 kg.
		2	Sodium hydroxide (Caustic Soda Lye 100%)	1.27 kg.
		3	Copper sulphate	0.035 kg.
		4	Zinc sulphate	0.02 kg.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

		5	Toluene	0.09 kg.
		6	Hydrochloric acid 30% (HCL 30%)	2.59 kg.
		7	Sulphuric acid	Deleted

RA concerned may take further necessary action as per above decision of NC.

Case No.	85 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000498AM26
RA File Number	03AX04000346 AM26
Licence No and Date	0311043334/28/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cloperastine Hydrochloride Sugar Free Lozenges 10 mg.(Each Lozenge contains (i) Cloperastine Fendizoate 17.70 mg (ii) Isomalt ST-M 2685.35 mg. Net content (i) 45.87 kg (ii) 6959.40 kg.)	1 Number	1	Cloperastine Fendizoate	18.054 mg.
		2	Isomalt ST-M	2539.362 mg.
Cloperastine Hydrochloride Sugar Free Lozenges 20 mg.(Each Lozenge contains (i)	1 Number	3	Cloperastine Fendizoate	36.108 mg.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)
This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Cloperastine Fendizoate 35.40 mg (ii) Isomalt ST-M 2666.33 mg. Net content (i) 47.62 kg (ii) 3586.75 kg.)		4	Isomalt ST-M	2539.362 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	86 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000505AM26
RA File Number	03AX04000298 AM26
Licence No and Date	0311043354/28/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

(i) Complete Chemistry, Chemical Reaction, Stichometric Balance nn Molar Basis with Molecular Weight and percentage Yield for each step of Reaction.

Case No.	87 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	USV PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000515AM26
RA File Number	03AX04000432 AM26
Licence No and Date	0311043393/29/04/2025

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Ticagrelor Juta 60 mg Tabs FTA 168 ST((2,000 Cartoon X 168 Per Cartoon = 3,36,000 Tablets) (Total Weight of Export Product = 20.160 Kgs) (Exempts imported input/material weight inclusive of wastage = 23.194 Kgs))	1 Number	1	Ticagrelor Ph. Eur. (ETG)	61.20 mg
Ticagrelor Juta 60 mg Tabs FTA 56 ST((1,400 Cartoon X 56 Per Cartoon = 78,400 Tablets) (Total Weight of Export Product = 4.704 Kgs) (Exempts imported input/material weight inclusive of wastage = 5.412 Kgs))	1 Number	2	Ticagrelor Ph. Eur. (ETG)	61.20 mg
Ticagrelor Juta 90 mg Tabs FTA 168 ST((4,000 Cartoon X 168 Per Cartoon = 6,72,000 Tablets) (Total Weight of Export Product = 60.480 Kgs) (Exempts imported input/material weight inclusive of wastage = 69.582 Kgs))	1 Number	3	Ticagrelor Ph. Eur. (ETG)	91.8 mg.
Ticagrelor Juta 90 mg Tabs FTA 98 ST((2,500 Cartoon X 98 Per Cartoon = 2,45,000 Tablets) (Total Weight of Export Product = 20.050 Kgs) (Exempts imported input/material weight inclusive of wastage = 25.369 Kgs))	1 Number	4	Ticagrelor Ph. Eur. (ETG)	91.8 mg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	88 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000516AM26
RA File Number	09AX04000069 AM26
Licence No and Date	0911009528/29/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Raltegravir potassium	1 kg.	1	Benzyl [1-[4-[[(4-fluorobenzyl) amino] carbonyl]-5-hydroxy 1methyl 6OXO1 6 Dihydropyrimidin 2YL 1 Methylethyl Carbamate	1.765 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	89 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	LECIPURE BIOTECH LLP
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000519AM26
RA File Number	08AX04000140 AM26
Licence No and Date	0811014852/29/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Soyabean Lecithin Liquid	48 MT	1	Crude Soyabean Lecithin Liquid	48 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	90 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000522AM26
RA File Number	03AX04000394 AM26
Licence No and Date	0311043397/29/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/May/202526/3 dated 04/06/2025 against Advance Authorization No.0811013104 dated 29/10/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Indapamide Tablets BP 2.5MG, Each Firm Coated Tablet contains 2.5 mg. (Total 6000000 Tablets) (Net Content Bulk Drug Indapamide EP 15.00 kgs))	1 Number	1	Indapamide EP	2.55 mg./Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/Jan/202526/12

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000552AM26
RA File Number	05AX04000269 AM26
Licence No and Date	0511032241/30/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

1. Stepwise complete and balanced chemical reaction with molecular weight.
2. Percentage yield on molar basis for each step.
3. Material Balance showing requirement and recovery of solvents at each step.
4. Consumption-coefficiant for 1 kg. Active Pharmaceutical Ingredient **(**API).

Case No.	92 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000561AM26
RA File Number	03AX04000419 AM26
Licence No and Date	0311043461/01/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below.:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
2-Bromopropionyl Bromide	1 kg.	1	Propionyl Bromide	0.7515 kg.
		2	Liquid Bromine	0.8705 kg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	93 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000562AM26
RA File Number	03AX04000465 AM26
Licence No and Date	0311043463/01/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

(i) Copy of Master batch formula for each export item

Case No.	94 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000567AM26
RA File Number	05AX04000357 AM26
Licence No and Date	0511032271/01/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Divalproex Sodium DR CAP USP 125 mg.	1 Number	1	Divalproex Sodium USP	127.5 mg/Tablet

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	95 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000577AM26
RA File Number	34AX04000070 AM26
Licence No and Date	3411006374/01/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
2-Ethyl Hexyl Nitrate	1 kg.	1	2 Ethyl Hexanol	0.748 kg.
		2	Nitric Acid (98%)	0.386 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	96 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	PIL PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000591AM26
RA File Number	05AX04000144 AM26
Licence No and Date	0511032294/02/05/2025

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Copy of Master-Batch Formula showing net content of inputs in export.

Case No.	97 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000594AM26
RA File Number	09AX04000032 AM26
Licence No and Date	0911009558/02/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Ulsanic 1 gm. Tablets ((Each Tablet Contains -1000 mg. of Sucralfate))	1 Number	1	Sucralfate (Aluminium Sucrose Sulphate) (LOD is 11.9% and Aluminium Assay 19.2%)	1.02 gm/Tablet
Ulsanic 1 gm. Eefervescent Tablets ((Each Effervescent Tablet Contains -1000 mg. of Sucralfate))	1 Number	2	Sucralfate (Aluminium Sucrose Sulphate) (LOD is 11.9% and Aluminium Assay 19.2%)	1.02 gm/Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	JUBILANT GENERICS LIMITED

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000608AM26
RA File Number	05AX04000307 AM26
Licence No and Date	0511032320/05/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Azithromycin 250mg Film Coated Tablets	1 Number	1	Azithromycin PH. EUR	267.26 mg.
Azithromycin 500mg Film Coated Tablets	1 Number	2	Azithromycin PH. EUR	534.52 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	99 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000609AM26
RA File Number	03AX04000503 AM26
Licence No and Date	0311043518/05/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

(i) Copy of Master batch formula for each export item

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	100 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	MANA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000611AM26
RA File Number	09AX04001194 AM25
Licence No and Date	0911009306/05/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
7 Ethyl Tryptophol	1 kg.	1	2 Ethyl Aniline	1.9 kg.
		2	2,3Dihydrofuran	1.2 kg.
		3	Toluene	2.00 kg.
		4	Hexnae	1.00 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000612AM26
RA File Number	09AX04000089 AM26
Licence No and Date	0911009569/05/05/2025

Norms Committee Decision:

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/202425/9 dated 10/10/2024 against Advance Authorization No.0911004012 dated 24/11/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
SOD {N-(1,1-Dimethyl-2-Methylsulfinylethy)-N-{2-Methyl-4-{1,2,2,2- Tetrafluoro-1-{Trifluoromethyl) Ethyl] Phenyl Phthalami (NA)	1 kg.	1	Phthaloyl dichloride (PDC) -98% min.	0.469 kg.
		2	2-methyl-1-methylthio-propan-2-amine (SAA) - 95% min.	0.309 kg.
		3	2-Methyl-4-heptafluoroisopropyl aniline [RFA]-96% min.	0.5645 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	102 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000625AM26
RA File Number	08AX04000168 AM26
Licence No and Date	0811014898/05/05/2025

Norms Committee Decision:

The committee considered the request of firm for fixation of ad-hoc norms and has been observed that description of export product does not match in line of Drug Manufacturing Licence (DML). It was decided that the firm may be advised to furnish the justification or submit the copy of DML.

Case No.	103 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	M CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000630AM26
RA File Number	52AX04000029 AM26
Licence No and Date	5211013313/05/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Schaeffers Acid	1 kg.	1	Beta Naphthol	0.74 kg.

Note: NC also decided to make new SION for the above export product.

RA concerned may take further necessary action as per above decision of NC.

Case No.	104 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000643AM26
RA File Number	08AX04000181 AM26
Licence No and Date	0811014910/06/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

1. Copy of Drug Manufacturing Licence (DML) for the export item.
2. Copy of Master-Batch Formula.

Case No.	105 / NC/3/MEET/Jan/202526/12

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000647AM26
RA File Number	05AX04000410 AM26
Licence No and Date	0511032377/06/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/June/202526/5 dated 30/06/2025 against Advance Authorization No.0511029111 dated 22/11/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	**Qty.**	**Sl. No.**	**Import Items**	**Qty. allowed.**
Senticort (Budesonide Nebuliser Suspension 0.5 mg / 2 mL Suspension) in 3 ml Ampoule	1 Number	1	Budisonide Ph.Eur	0.525 mg.
Senticort (Budesonide Nebuliser Suspension 1.0 mg / 2mL Suspension) in 3 ml Ampoule	1 Number	2	Budisonide Ph.Eur	1.05 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	AMNEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000648AM26
RA File Number	08AX04000176 AM26
Licence No and Date	0811014921/06/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/202526/8 dated 17/09/2025 against Advance Authorization No.0811013886 dated 23/01/2025 , it was decided to fix ad-hoc norms under Para 4.07 of

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Magnesium Sulfate In Water for Injection (0.325 m Eq Mg++/mL) 40 mg/mL 2g Total	1 Number	1	Magnesium Sulfate Heptahydrate PhEur, USP, Injectable grade	2.00 gm
Magnesium Sulfate In Water for Injection (0.325 m Eq Mg++/mL) 40 mg/mL 4g Total	1 Number	2	Magnesium Sulfate Heptahydrate PhEur, USP, Injectable grade	4.00 gm.

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000672AM26
RA File Number	34AX04000058 AM26
Licence No and Date	3411006410/08/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Mar/202425/19 dated 27/03/2025 against Advance Authorization No.0811011425 dated 02/05/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Vasopressin Injection USP 20 units/ml	217000 Numbers	1	Vasopressin USP	7.958 gm.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified
Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)
This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Case No.	108 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SHREAS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000675AM26
RA File Number	09AX04000077 AM26
Licence No and Date	0911009590/08/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Methylene Chloride (Methylene Di- Chloride /Di-Chloromethane)	1 kg.	1	Methanol	0.418 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	109 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	REACH GLOBAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000683AM26
RA File Number	31AX04000035 AM26
Licence No and Date	3111004742/08/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

1. The total weight of imported indigenous raw material comes to 2, 25,000 kg. and then, wastage comes to 8% on net content basis, the same is to be clarified.
2. Manufactured process indicating both imported and indigenous items with stage wise wastage.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	110 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000685AM26
RA File Number	05AX04000315 AM26
Licence No and Date	0511032219/08/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Virexim 1gm (Ceftriaxone Injection 1gm) (Ceftriaxone For Injection 1gm)	1 Number	1	Ceftriaxone Sodium Sterlie USP (As per COA Average Water = 8.945, Average Assay? 92.248, 92.248 x (100-8.945)/100 = 83.996, API Required for each vial = 1000 x 100 / 83.996 = 1190.53 plus process loss 1.5% = 1208.39 mg each 1 gm vial)	1.208 gm.

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000698AM26
RA File Number	30AX04000072 AM26

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Licence No and Date	3011006926/08/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Oct/202526/9 dated 14/10/2025 against Advance Authorization No.3011006585 dated 27/02/2025 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Ceftriaxone powder for solution for injection 500 mg (Each vial contains: Ceftriaxone Sodium equivalent to ceftriaxone...500 mg)	1 Number	1	Ceftriaxone Sodium Sterile	580 mg.
Ceftriaxone powder for solution for injection1000 mg (Each vial contains: Ceftriaxone sodium Equivalent to ceftriaxone..1000 mg)	1 Number	2	Ceftriaxone Sodium Sterile	1.16 gm.
Ceftriaxone powder for solution for injection 2000 mg (Each vial contains: Ceftriaxone sodium equivalent to ceftriaxone..2000 mg)	1 Number	3	Ceftriaxone Sodium Sterile	2.32 gm.

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	HI-PURITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000714AM26
RA File Number	03AX04000504 AM26
Licence No and Date	0311043670/09/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

product/import item in meeting No.NC/3/MEET/Dec/202526/11 dated 18/12/2025 against Advance Authorization No.0311042741 dated 01/04/2025 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Halquinol	1 kg.	1	8 Hydroxyquinoline	0.77 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	113 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000738AM26
RA File Number	05AX04000485 AM26
Licence No and Date	0511032477/09/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	114 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000739AM26
RA File Number	05AX04000492 AM26
Licence No and Date	0511032483/09/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	115 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000747AM26
RA File Number	09AX04000090 AM26
Licence No and Date	0911009606/09/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Sep/2024/9 dated 10/10/2024 against advance authorization No.0911004012 dated 24/11/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	**Qty.**	**Sl. No.**	**Import Items**	**Qty. allowed.**
SOD {N-(1,1-Dimethyl-2-Methylsulfinylethy)-N-{2-Methyl-4-{1,2,2,2- Tetrafluoro-1-{Trifluoromethyl) Ethyl] Phenyl Phthalami (NA)	1 kg.	1	Phthaloyl dichloride (PDC) -98% min.	0.469 kg.
		2	2-methyl-1-methylthio-propan-2-amine (SAA) - 95% min.	0.309 kg.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

		3	2-Methyl-4-heptafluoroisopropyl aniline [RFA]-96% min.	0.5645 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	116 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	NASENSE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000748AM26
RA File Number	09AX04000088 AM26
Licence No and Date	0911009607/09/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

(i) Complete Chemistry, Chemical reaction, Stichometric balance on Molar basis with Molecular weight and percentage yield for each step of reaction.

Case No.	117 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000757AM26
RA File Number	05AX04000487 AM26
Licence No and Date	0511032500/13/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	118 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000758AM26
RA File Number	05AX04000489 AM26
Licence No and Date	0511032501/13/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP

-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	119 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000759AM26
RA File Number	05AX04000484 AM26
Licence No and Date	0511032502/13/05/2025
Norms Committee Decision:	

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	120 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000760AM26
RA File Number	05AX04000483 AM26
Licence No and Date	0511032503/13/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	121 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	OCTOCHEM PHARMA AND FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000761AM26
RA File Number	05AX04000486 AM26
Licence No and Date	0511032504/13/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration basis) of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

(i) End use of export item supporting by technical documents.

Case No.	122 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	AGGARWWAL EXPORTS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000763AM26
RA File Number	05AX04000476 AM26
Licence No and Date	0511032512/13/05/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and, upon detailed examination, observed that the import item *(3R)-3-Hydroxy-4-(Trimethylammonio) Butanoic Acid Inner Salt* appears to be identical to the export product *L-carnitine (Base)*. In view of the apparent identity of the import and export items, the firm is requested to clarify the eligibility of the import item under the norms, supported by relevant technical documents.

Case No.	123 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	AGGARWWAL EXPORTS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00000764AM26
RA File Number	05AX04000478 AM26
Licence No and Date	0511032513/13/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Acetyl-L-Carnitine HCL	1 kg.	1	(3R)-3-Hydroxy-4-(Trimethylammonio) Butanoic Acid Inner Salt)	0.715 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	124 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	AGGARWWAL EXPORTS
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000765AM26
RA File Number	05AX04000477 AM26
Licence No and Date	0511032514/13/05/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
L-carnitine L-tartrate	1 kg.	1	(3R)-3-Hydroxy-4-(Trimethylammonio) Butanoic Acid Inner Salt)	0.696 kg.

RA concerned may take further necessary action as per above decision of NC.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

Case No.	125 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	JUBILANT GENERICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00000772AM26
RA File Number	05AX04000500 AM26
Licence No and Date	0511032546/13/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Jun/202526/5 dated 30/06/205 against Advance Authorization No.0511029526 dated 10/12/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	**Qty.**	**Sl. No.**	**Import Items**	**Qty. allowed.**
Amantadine HCL Tablet 100 mg	1 Number	1	Amantadine Hydrochloride	102 mg/100 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	126 / NC/3/MEET/Jan/202526/12
Case Status	Case Approved
Party Name	SARNA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00001693AM26
RA File Number	52AX04000098 AM26
Licence No and Date	5211014633/25/06/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms . After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)

3-Amino-5-mercapto-1,2,4-triazole (AMT)	1 kg.	1	Amino Guanidine Bicarbonate (AGBC)	1.86 kg.
		2	Ammonium Thiocyanate (AT)	1.04 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	127 / NC/3/MEET/Jan/202526/12
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jan/ 202526/ 12 and 15/01/2026
HQ File Number	HQRNORM APPLY 00002849AM26
RA File Number	03AX04002446 AM26
Licence No and Date	0311046804/25/08/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexture to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:-

1. Meaning of IAL in the export description.
2. Certificate of Analysis report of export item.
3. Correct Molecular weight of reactants and products with calculation of requirement of imported raw material and yield of the reaction.

Signature Not Verified

This document has been digitally signed by Raman Kumar, Deputy DGFT,DGFT(HQ) on 25-Feb-2026.

Digitally Signed.
Name: RAMAN KUMAR(Deputy DGFT)
Date: 25-Feb-2026 07:20:06
Reason: ramankumar@nic.in
Location: DGFT(HQ)